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S.K.Parida...Applicant
-Vs.-
UOI/Rlys....Respondents

ADMISSION - Sl.No.8.

O.A.No.863/2012

Advocates:

Advocates:

Date:29.11.2012

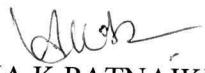
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HON'BLE MR.A.K.PATNAIK, JUDICIAL MEMBER

1. A resolution has been communicated by the Secretary, C.A.T., Bar Association, Cuttack to the Joint Registrar of this Bench wherein a decision has been taken based on the decision taken by the High Court Bar Association against the barbaric attack on a Members of the Bar Association that the Members of the C.A.T. Bar Association shall abstain from attending Court work on 29th and 30th of November, 2012.
2. In view of the above, no Advocate attended the Court. However, Shri Subash Kumar Parida, aged about 27 years, Son of Jaykrishna Parida, At/PO/PS-Bolgarh, Dist-Khurda, applicant, appeared in person and prayed to allow this O.A. by granting him relief sought for.
3. However, from the perusal of the documents, I find that the applicant has made a representation dated 31.10.2012 (Annexure-A/7) to the Chief Personnel Officer (Respondent No.2). According to applicant, the said representation is still pending with Respondent No.2.
4. As agreed to by Shri Parida, without entering into the merit of the case, I direct Respondent No.2, viz., Chief Personnel Officer, East Coast Railway, to consider and dispose of the aforesaid representation within a reasoned and speaking order within a period of one month from the date of receipt of this order, under intimation to the applicant.

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5. With the above direction, this O.A. is disposed of at the admission stage itself.
6. Send a copy of this order along with copy of the paper book to Respondent No.2 at the cost of the applicant, who undertakes to file the requisite by to-morrow, i.e., 30.11.2012.



(A.K.PATNAIK)
JUDICIAL MEMBER